HIGH COURT OF JHARKHAND, RANCHI NOTIFICATION THE 29TH AUGUST, 2025

No. 232A: In exercise of powers conferred under Sub-section 3 of Section 9 of the Bharitya Nagrik Suraksha Sanhita, 2023, the Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the Judicial Officer named in Column no. 02 to be exercised at his respective place of new posting, shown in

		3/ SHOWII
SI.	Name of the officer with designation and present place of posting	
No.	posting posting	Nov
01		New place of posting
1	Cri Dobite V	on transfer
1.	Sri Rohit Kumar, Deputy Secretary, JHALSA, Ranchi	03
	[U.O.T. as Civil Judge (Sr. Div.), Lohardaga]	Lohardaga
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The Principal District & Sessions Judge, Lohardaga is hereby directed to use his own discretionary powers in distributing judicial works to the aforesaid Officer.

> By Order of the Court, Sd/- Manoj Prasad Registrar General

Memo No. 3877 /Apptt.

Dated Ranchi the 29th August, 2025

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the Principal District & Sessions Judge, Lohardaga & the Member Secretary, JHALSA, Ranchi for information and communication to the Officer concerned/ the Central Project Coordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.

Registrar General

